CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

New Delhi, dated this the $\frac{4^{2}}{J}$ $\frac{J}{V}$ NE

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Hon ble Mr. S.R. Adige, Vice Chairman (A)
Hon ble Mrs. Lakshmi Swaminathan, Member (J)

(1)-O.A. No. 2121 of 1997

S/Shri=

- I. Sant Parshad,
 S/o Shri Ram Naresh,
 R/o B-168, Jawala Puri,
 Nangloi, Delhi-41.
- 2. Yam Bahadur, S/o Shri Bhim Bahadur, R/o H. No. 19/311, Trilok Puri, Delhi-110091.
- Rajesh Pandey,
 S/o Dina Nath Pandey,
 332, Shiv Mandir,
 Daya Basti continuous,
 N. Block, Delhi.
- 4. Ram Partap Singh, S/o Satya Dev Singh, D-149, Okhla Ind. Estate, New Delhi.
- 5. S.N. Shukla, S/o Lakhan Sukla, E-87, Punjabi Bagh, Baljeet Nagar, New Delhi.
- Kave Deem,
 S/o Medar Singh,
 H.No. 26, Papankul,
 Sector-I, Delhi-45.
- Mahprali,
 S/o Shri Mohammed Ali
 6-57, New Seemapuri,
 Shahdara, Delhi.
- Sudhir Kumar,
 S/o Shri Ram Swarup Rai,
 N. 11, B-70, Puran Chandruwal Water Work, Civil Lines,
 Delhi-54.
- Ram Avtar,
 S/o Shri Parmeshwar,
 Puran Chantr,
 H. No. 15/4, Civil Lines, Delhi.
- 10. Duli Chand,
 S/o Shri Mata Din,
 R. F-31, Majamka Tila,
 Delhi-14.

11. Akhileshwar Prashad,
5/o Shri Chandrna Prashad,
Purani Chundrawal,
H. No. N-71, B/5, Civil Lines,
Delhi-54.



- 12. Hans Raj,

 S/o Shri Shyan Lal.

 J. 21. Majmika Tila.

 Delhi-54.
 - 13. Raj Kumar S/o Shri Puran Mal A-275/6, Sonia Vihar, Delhi 94.
 - 14. Kailash Narain, S/o Shri Nathi Singh, H. No. 1508, Gali No.10, Tri Nagar, Delhi-35.
 - 15. Ram Dass

... Applicants

Versus

- 1. Union of India through

 its Secretary.

 Ministry of Home Affairs,

 Dept. of Internal Security,
 North Block, New Delhi.
- Director General, Home Guards & Civil Defence, Delhi Nishkam Sewa Bhawan,
 Raja Garden, New Delhi.
- Commandant General,
 Delhi Home Guard,
 Nishkam Sewa Bhawan,
 Raja Garden, New Delhi.
- Chief Secretary, National Capital Territory of Delhi 5, Shyam Nath Marg, Delhi.
- 5. Lt. Governor, Delhi Raj Niwas Marg, New Delhi.
- 6. Commissioner of Police, M.S.O. Building, Police Headquarters, I.T.O., New Delhi.

... Respondents

(2) <u>0.A. No. 2773 of 1997</u>

Jai Bhagwan & 10 Others

... Applicants

Versus

Union of India & others

.. Respondents

(3) O.A. No. 2772 of 1997

Pawan Kumar & 3 Others 🚐 🦠 ... Applicants

Versus Union of India & Others Respondents

(4) O.A. No. 2944 of 1997

Bhim Paswan & 8 Others ... Applicants

Versus

Union of India & Others ... Respondents

(5) <u>O.A. No. 2568 of 1997</u>

Nirpat Lal & 7 others ... Applicants

Versus

Union of India & Others ... Respondents

(6) O.A. No. 2245 of 1997

Shiv Namdan & 8 Others _____... Applicants

Versus

Union of India & Others ... Respondents

(7) O.A. No. 1442 of 1998

Bhashita Singh & 89 others ... Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

(8) <u>O.A. No. 1337 of 1998</u>

Jawaharlal & Ors. ... Applicants

Versus

D.G. Home Guards, Delhi & Ors. ... Respondents

(9) O.A. No. 1328 of 1998

Kamla & 130 others ... Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

(10) <u>0.A. No. 1229 of 1998</u>

.. Abrille ats

Parmod Kumar & 7 Others

. Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

By Advocates: Shri Rishi Kesh for applicants
Shri Rajarder Pandita for respondents

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HON 'BLE MR. S. R. ADIG E. VICE DIATAN (A).

As all these cases involve common questions of law and fact, they are being disposed of by this common order.

- 2. Applicants, who belonged to Home Guards
 Organisation impugn the orders terminating their services
 and seek regularisation. They also seek salary as
 per scale of pay applicable to Govt. employees together
 with arrears.
- 3. We have heard applicants' counsel Shri Rishi
 Kesh and respondents' counsel Shri Rajinder Pandita.
- order of this very bench dated 5.4.99 in DA No.773/96

 Shri Samay Singh & Ors. Vs. & vt. of NCT of Delhi & ors.,
 wherein it has been noted that the question whether the
 Organisation
 persons belong to Home Guards an approach the Tribunal
 against their disengagement, was exemined by the
 Tribunal in DA No.2323/98 Daya Nidhi Vs. & vt. of NCT of
 Delhi, and the Bench in its order dated 18.12.98 relying
 upon various earlier judgments had concluded that Home Guards
 could not claim reengagement or regularisation after
 their initial three year period of engagement was over, and
 dismissed those DAs in limine, without even considering it
 necessary to issue notices to respondents. Against that



High Court on 6.1.99.

- 5. As the initial 3 year period of applicants' angagement is admittedly over, we find ourselves unable to grant the reliefs prayed for in these DAS.
- 6. During hearing applicants' counsel

 Shri Rishi Kesh had urged that these DAs should
 be kept pending till the reference made to the

 Full Bench in DA No. 1753/97 I.S. Tomar & Ors. Vs.

 UDI & connected cases was decided.
- There are a catena of judgments which give detail reasons as to why no relief for regularisation. can be given to Home Guards after expiry of initial 3 year period of their engagement. One such judgment is dated <u>18.2.99 in 0 A No.1929/98</u> Mohinder Kumar Jain Vs. Chief Secretary, Covt. of NCT of Delhi. Even the Apex Court in Rameshwer Dass Shamma & Ors. Vs. State of Funjab & Ors (SLP(C) No.12465/90) held that a person in the Home Guards Organisation being employed on the basis of temporary need from time to time cannot ask for regularisation, and therefore such persons are not entitled to any relief from the courts. In the light of Delhi High Court's order dated 6.1.99 in C Mp No. 44-45/99(Sup ra) and the Apex Court's decision in Remeshwar Dass Sharma's case (supra), we are of the opinion that there is no need to keep these cases pending to await the decision in the Full Bench reference in I.S. Tomar's case(supra).

- Kesh has also in vited our attention to the Delhi
 High Court order dated 19.11.98 in C up No.5971/98
 arising out of the interlocutory order passed by
 the Tribunal in DA No.1229/98 Parmod Kumar Vaa
 Director General, Home Guerds, and connected casco.
 In its order dated 19.11.98, the Delhi High Court
 had recorded the submissions made by respondents
 counsel Shri Rajinder Pandita who is also respondents
 counsel in the present cases, that the respondents
 had a policy in the matter and had directed
 respondents to place the police in DA No.1229/98
 and connected cases on the next date of hearing and
 disposed of Cup. accordingly.
- Shri Rishi Kesh has urged that respondents should be directed to produce a copy of that policy, and then OAs should be kept pending for consideration in the light of that policy.
- stated that the existing policy in regard to Home Guards is what is contained in their reply to the DAS, namely that the Home Guards Organisation is a purely voluntary Organisation and Home Guards are called up for duties as and when required, and in fact as per Govt? policy Home Guards are not to be retained for long periods. He has urged that Daya Nidhi's case (supra) as well as numerious other cases filed by Home Guards have all been disposed of on the basis of that policy.
- 11. In view of the facts, circumstances and judicial pronouncements noticed above, and without prejudice to the liberty evailable to applicants to

represent to respondents in case there is any change in policy, we find ourselves unable to grant the relief prayed for by applicants.

- 12. These 10 DAs are dismissed. No costs.
- 13. Let a copy of this order be placed on each of the aforementioned case records.

(MRS. LAKSHMI SUMMIN A THAN)

MEMBER(J)

(S. R. ADIGE)
VICE CHAIRMAN (A).

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